

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.826 OF 2007

ALLAHABAD THIS THE 8th DAY OF MAY 2009

HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER-A

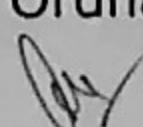
1. Hamendra Kumar,
Son of Siyaram,
Resident of Village Khara Bhagore,
Post-Mankenda, Tehsil-Sadar,
District-Agra.
2. Arun Solanki, Son of Udal Veer Solanki,
Resident of Village Nagla Bhalara,
Post Office Midhakur Sadar,
Tehsil Agra, District-Agra.
3. Omkar Katara, Son of Bhudu Katra,
Village Kehrai, Post Barauli Ahira,
District-Agra.
4. Ansu Verma,
Son of R.K. Verma,
Resident of Village 37-B/395-B,
Kataiya Colony, Hirabagh,
Dayalbagh, Agra.

.....Applicant

By Advocate : Shri Saran Kumar

Versus

1. Union of India through its Chief Secretary,
Ministry of Defence.
2. Commandant Central Ordnance Depot. Agra.
3. Deputy Commandant (Chairman, Man Power
Committee/Board, Central Ordnance Department, Agra,
District-Agra.
4. Naresh Gupta, Son of not known,
Nephew of Sri K.K. Gupta
(Employee Central Ordnance Department, Agra).
5. Renu Daughter of N.S. Rawat,
(Employee Central Ordnance Department, Agra).



6. Vinod Kumar, Son of Naib Subedar Roop Singh, (Employees Central Ordnance Department, Agra).
7. Km. Nisha Daughter of Rajinder Singh, (Employee Central Ordnance Department, Agra).
8. Soni Chauhan, Daughter of Rajveer Singh Neice of Major General/G.O.C., Bareilly Sub Agra.

..... Respondents

By Advocate : Shri R.K. Srivastava
Shri Rakesh Verma

O R D E R

HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J

1. Respondent Nos.1, 2 and 3 are represented by Shri R.K. Srivastava Advocate, who is present. Respondent Nos.4 to 8 represented by Shri Rakesh Verma Advocate, present in court. Learned counsel for the applicant not present inspite of being called several times. Order sheet shows that counsel for the applicant is throughout absent on date fixed. On 22.8.2007 the Tribunal passed following orders:-

" Heard Shri Saran Kumar, learned counsel appearing for the applicant and Sri R.C. Shukla, holding brief of Shri S. Singh, for respondents.

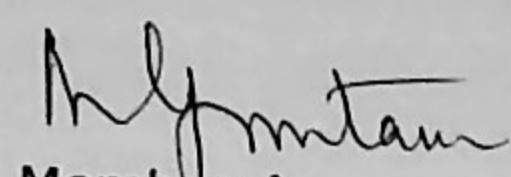
The applicants, in this case, are aggrieved with the action of the respondents in not selecting them on the post of Store Keeper/L.D.C. at Ordnance Depot. Agra. Counsel for the applicant says that the procedure for recruitment has been violated by the respondents. As an example he has cited that the applicants, in the examination, were given photocopies of question papers, which can be misused, therefore, the entire process of selection has been vitiated and should be declared null and void.

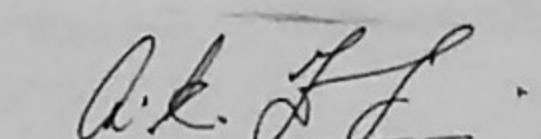
Let notice may be issued to the respondents asking them as to why the OA should not be admitted. List for admission on 11.10.2007.

Copy of order be given to counsel for respondents."

DR

2. Respondents have filed an exhaustive counter reply, which shows that several apprehension regarding misused photocopies of question papers has no room.
3. In view of the above, we find no ground to entertain this OA. It is accordingly dismissed in limine. No Costs.


Member-A


Member-J

/ns/